

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.206
C.P. (IB)/276(AHM)2023

Proceedings under Section 9 IBC

IN THE MATTER OF:

NLPL CARGO LLP

VS

XOTIK FRUJUS PRIVATE LIMITED

.....Applicant

.....Respondent

Order delivered on: 12/07/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Shashank Sardesai, Adv.

For the Respondent : Mr. Kartikey Kanojiya, Adv.

ORDER

Ld. Counsel for the applicant seeks permission to withdraw the application. Applicant is directed to file withdrawal affidavit today itself. In view of the same, permission is granted. Accordingly, CP(IB) 276 of 2023 is disposed-off as withdrawn.

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

-Sd-

CHITRA HANKARE
MEMBER (JUDICIAL)